

ITEM NO.2+3

COURT NO.3

SECTION XII-A

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (C) No(s). 8454/2022

(Arising out of impugned final judgment and order dated 29-03-2022 in WP No. 30587/2021 passed by the High Court For The State Of Telangana At Hyderabad)

SRIRAM GANGAJAMUNA &amp; ORS.

Petitioner(s)

VERSUS

THE STATE OF TELANGANA &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.68747/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT )

WITH

SLP(C) No. 11276/2022 (XII-A)

(FOR ADMISSION and I.R. and IA No.89261/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 10504/2022 (XII-A)

(FOR ADMISSION and I.R. and IA No.83974/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 11277/2022 (XII-A)

SLP(C) No. 10508/2022 (XII-A)

(FOR ADMISSION and I.R. and IA No.83986/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 17678/2022

.FOR ADMISSION and I.R. and IA No.96458/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.96457/2022-CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS )

Date : 27-07-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s)

Mr. Ranjit Kumar, Sr. Adv.

Mr. K. Parameshwar, Adv.

Mr. Basa Mithun Shashank, Adv.

Mr. M. V. Mukunda, Adv.

Mr. Vikas Mehta, AOR

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Mr. Gopal Shankarnarayan, Adv.  
 Mr. Sravan Kumar, Adv.,  
 Mr. Hitendranath Raj, Adv.  
 Ms. Tanya Srivastava Vij, Adv.  
 Ms. Medha Singh, Adv.

For Respondent(s) Mr. Sanjay Jain, ASG  
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 Mr. B. K. Satija, Adv.  
 Mr. Anukalp Jain, Adv.  
 Mr. Padmesh Mishra, Adv.  
 Ms. B. L. N. Shivani, Adv.  
 Mr. Nithin Chowdhary Pavuluri, Adv.  
 Mr. Manvendra Singh, Adv.  
 Ms. Shivika Mehra, Adv.  
 Mr. Aman Sharma, Adv.  
 Mr. A. K. Sharma, AOR

Mr. C. S. Vaidyanathan, Sr. Adv.  
 Mr. P. Venkat Reddy, Adv.  
 Mr. Prashant Kr. Tyagi, Adv.  
 Mr. P. Srinivas Reddy, Adv.  
 M/S. Venkat Palwai Law Associates, AOR

UPON hearing the counsel the Court made the following  
 O R D E R

Issue notice.

*Dasti*, in addition, is permitted.

Counter affidavit by the respondent(s) be filed by 16<sup>th</sup> August, 2022. Rejoinder affidavit by the petitioner(s), if any, may be filed by 22<sup>nd</sup> August, 2022.

List the matters on 23<sup>rd</sup> August, 2022 before appropriate Bench.

In the meantime, *status quo*, as of today, shall be maintained by the parties in all respects.

It is further made clear that all steps

taken by the concerned authorities with regard to the subject matter of these petitions shall be subject to outcome of these petitions.

(NEETU KHAJURIA)  
ASTT. REGISTRAR-cum-PS

(VIDYA NEGI)  
ASSISTANT REGISTRAR